

1	2	3	4	5	6	7
Dadra and Nagar Haveli	5	3	2	0	0	0
Daman and Diu	4	3	1	0	0	0
Delhi	2139	1547	592	120	35	85
Lakshadweep	2	2	0	0	0	0
Puducherry	26	17	9	0	0	0
Chhattisgarh	310	182	128	20	2	18
Jharkhand	506	361	145	28	12	16
Uttarakhand	702	596	106	39	23	16
Telangana	158	105	53	17	5	12
GRAND TOTAL	34923	27030	7893	2250	824	1426

### **Gujarat Control of Terrorism and Organised Crime Bill, 2015**

1956. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received a Bill from the Gujarat Government titled "Gujarat Control of Terrorism and Organised Crime (GCTOC) Bill, 2015";

(b) if so, the details thereof and the response of Government in this regard; and

(c) whether certain clauses of the said Bill contradict the Central laws, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes Sir. The said Bill, *inter-alia*, provides for punishment for terrorist acts and organized crimes, punishment for possessing unaccountable property on behalf of members of organized crime syndicate, constitution of the special courts, special rules of evidence, protection of witnesses, etc. The Bill has been referred to the concerned Central Ministries/ Departments to provide their views on the same from three angles *viz.* (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity.

### **Increasing Delhi Police personnel for investigation**

1957. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from the Delhi Police in regard to increasing its personnel for investigation;

- (b) if so, the details thereof along with the date of receipt of the said proposal;
  - (c) whether any steps have been taken by Government on the said proposal;
- and

- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) The proposal for creation of 4749 posts in Delhi Police for the purpose of separation of investigation from law and order was received in the Ministry of Home Affairs from Delhi Police on 23.03.2015 after addressing the observations of Department of Expenditure. After due consideration, the proposal was referred back to the Department of Expenditure, Ministry of Finance on 24.03.2015. Department of Expenditure has returned the proposal on 05.05.2015 with observations. Accordingly, Delhi Police has been requested to give their comments/clarification on the observations of Department of Expenditure.

#### **Rape of Japanese female tourist in Jaipur**

1958. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a Japanese female tourist was recently raped by a guide in Jaipur, Rajasthan;
- (b) if so, the details thereof;
- (c) what action Government has taken in the matter;
- (d) whether crimes against foreign tourists have risen in the country;
- (e) if so, the details thereof; and
- (f) what preventive and other corrective measures Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The State Government of Rajasthan has been requested to provide information in this regard. It will be tabled in the house as soon as it is received.

(d) to (f) As per the Seventh Schedule to the Constitution of India, the 'Police' and 'Public Order' are State subjects and hence the responsibility of prevention of crime, including crime against tourists/foreign tourists primarily lies with the State Governments/Union Territories.